

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

OA No.185/2020

IN THE MATTER OF:

Vinod Nanadal ... Applicant  
Versus  
Commissioner, Municipal Corporation ... Respondent  
Rohtak

**REPORT ON BEHALF OF HARYANA STATE  
POLLUTION CONTROL BOARD IN COMPLIANCE  
OF ORDER DATED 01.09.2020**

**MOST RESPECTFULLY SHOWETH:**

1. That Hon'ble National Green Tribunal in its order dated 01.09.2020 has directed the HSPCB to furnish a factual and action taken report in the matter. Hon'ble Tribunal took notice of the complaint of operation of a crusher plant (Ready Mix Concrete Plant) in violation of environmental norms adjacent to the stadium at Rohtak. The said Ready Mix Concrete Plant had been inspected by the field officer of HSPCB on 09.10.2020 and found that Ready Mix Concrete Plant is operating without obtaining Consent to Establish (CTE) and

Consent to Operate (CTO) from the Board. Show Cause Notice for closure under section 33-A of Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 was issued to the unit vide this office letter No. HSPCB/BDR/2020/ 3253 dated 12.10.2020. The unit has not submitted any reply of said show cause notice, accordingly recommendation for closure was sent to Head Office, HSPCB. Closure order was issued against the unit by the Chairman, HSPCB vide No. I/6951/2020 dated 02.11.2020. After issuance of closure order, the unit has sealed/closed on 11.11.2020 (Copy of compliance report of closure order is attached herewith as per **Annexure-1**).

2. That the complaint dated 03.07.2020 by the several habitants was addressed to Commissioner, Municipal Corporation Rohtak regarding establishment of Sewage Treatment Plant (STP). The said STP is being established by the Municipal Corporation Rohtak as per the Action Plan submitted in reference to Yamuna Action Plan to conserve the river Yamuna. No specific sitting parameters are

prescribed for the installation of STP. No more further action is required in this regard.

The report is submitted accordingly for kind consideration. It is undertaken to comply with the directions passed by this Hon'ble Tribunal.

  
Regional Officer, Bahadurgarh Region  
Haryana State Pollution Control Board

Place: Bahadurgarh

Date: 19/11/2020

**HARYANA STATE POLLUTION CONTROL BOARD**  
**REGIONAL OFFICE, BAHADURGARH**

**SCF No. 42 & 43, SHOPPING CENTRE, SECTOR-6, HUDA, BAHADURGARH**  
**Ph No. 01276-243077-242078, E-Mail: hspcbrobdh@gmail.com, Web: hspcb.gov.in**

**No. HSPCB/BDR/2020/3810-3811**

**Dated: 12/11/2020**

**To**

The Chairman,  
Haryana State Pollution Control Board,  
Panchkula.

**Kind Attn: SEE-II (H.Q.)**

**Subject:-** Compliance of the closure orders of M/s Cosmos Infra, Delhi to Sonapat  
Adjoining Road, Vill-Bohar, Distt. Rohtak.

**Ref:** Head Office letter No. I/6951/2020 (File No. HSPCB-050004/109/2020-Publicity  
Cell dt. 4.11.2020.

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In compliance to the closure orders issued by the Board vide letter under reference, above said unit has been closed by sealing the Plant and Machinery on 11.11.2020 by concerned field officer Sh. Ravinder Yadav, AEE in presence of representative of the unit. Proceeding of closing of unit is enclosed herewith for information.

Submitted for information and further necessary action please.

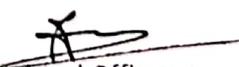
DA/As above

  
Regional Officer  
Bahadurgarh Region

Endst. I C. HSPCB/BDR/2020/\_\_\_\_\_

*1/c* *RG*  
Dated: \_\_\_\_\_

A copy of the above is forwarded to the Deputy Commissioner, Rohtak for information please.

  
Regional Officer  
Bahadurgarh Region

Haryana State Pollution Control Board, Bahadurgarh Region, Bahadurgarh  
Compliance report of sealing of unit against closure orders passed by Haryana State  
Pollution Control Board, Panchkula.

In compliance of the orders passed by Chairman, Haryana State Pollution Control Board, Panchkula vide H.O. letter endst. No. I/6951/2020 dated 04/11/2020 under Section 31-A of Air (Prevention and Control of Pollution) Act, 1981/under Section 33-A of Water (Prevention and Control of Pollution) Act, 1974, the unit M/s Cosmos Infra, Delhi to Sonapat Ajoining Road, Vill. Bohar, Distt. Rohtak has been visited on 11/11/2020 to seal the above said unit by the following officers/officials:-

- Revirinder Yadav, AEE
- Jaypal, Driver
- Vikas, Peon

The representative of the unit Sh. R.P. Singh, Plant Incharge who is present in person at site, has been intimated about the above said orders and copy of the closure order has been delivered to him. After giving a time for completion of running process, the unit has been closed by sealing its plant and machinery and D.G. Set as per detail given below:-

- 1) Gear Box of Mixing Drum of RMC Plant - ① nos.
- 2) compressure - ① no.
- 3) Admixture pump set - ① No.
- 4) D.G. set - ① no.

Sh. R.P. Singh, Plant incharge the representative of the unit who was present at the time of sealing and closing down the unit, has not shown any stay orders of any court of Law in this regard. However the industry remains in the possession of its owners. They will be themselves responsible for watch and ward of the industry.



(IMPRESSION OF SEAL USED)

Signature of the Rep. of the unit  
(R.P. Singh, Plant Incharge)

11/11/2020  
Signature of the Officers of the Board  
(Revirinder Yadav, AEE)